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NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/04/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER

:

PETITION NUMBER

: TCP/58/2016

NAME OF THE PETITIONER(S)

: Saraswathi

NAME OF THE RESPONDENT(S)

: Nagabhushanam Precision Engg Industries P Ltd & 7 Ors

UNDER SECTION

: 397/398, 237, 235 & 111A of companies act 1956

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

Vijaya Prashantu.S

coursel for petitioner

ORDER

Shri S Vijaya Prashanth, counsel for petitioner present and filed proof of service of notice on R7 & R8 alongwith delivery track report by way of an affidavit. The same is perused. Service against R7 & R8 is held sufficient. They are called absent. In the circumstances, R7 & R8 are proceeded ex parte. Counsel for petitioner filed a memo stating that a decree has been passed in the Civil Court. He prayed time for getting instructions from the party as well as from his senior counsel regarding the settlement. Time enlarged at request. Put up on 31.05.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)

Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)